SHRI CHIMANBHAI MEHTA: Our view is fo make & more vigorous, to provide more funds, to do more monitoring-and to allow the use of school buildings at the local level by these non-formal education personnel.

\*266. [The questioner (Shri Kahnu Charan Lenka) was absent answer vide col. 41-42 infra. ]

## Indira Gandhi National Centre of Arts

\*267. DR. NARREDDY THULASI; REDDY;

DR. G. VIJAYA MOHAN REDDY: t

Will the PRIME MINISTER be pleased to state:

- (a) whether the Indira Gandhi National Centre of Arts was given Rs. 14 crores tor building purposes, out of a total Seventh  $F^{rve}$  Year  $Pla_n$  allocation of Rs. 60 crores for the Trust;
- (b) whether the said trust has been allotted land; if so, the location thereof nrid what is the present stage of construction thereon;
- (c) whether the trust members of IGNCA have a tenure Of ten years and whether they are entitled to nominate (heir successors:
- (d) what is the amount of interest accrued to the trust  $s_0$  far and its current expenditure;
- (e) whether  $_{\rm a}$  Committee was recently appointed to look into irregularities in

Statement

the composition of the IGNCA Trust; and

(f) what were th<sub>e</sub> major findings of the Cornmittee and the recommendations made by it t© remove the irregularities?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT ([SHRI CHIMNBHAI MEHTA]: (a) to (f) A statement is laid on the Table of the House. Statement

- (a) During the financial years 1987-88 and 1988 89, out of the Seventh Plan all ocation of Rs. 60 crores, a total amount of Rs. 13. 55 crores was given to the I. G. N. C. A. for constuction of its Building Complex, including the payment of premium for land and ground rent.
- (b) Government in the Ministry of J] Urban Development sanctioned 22. 949 acres of land to the IGNCA in the Cen-ral Vista area of New Delhi on 30-10-1987. The Centre has not yet taken formal possession of the land.;
- (c) Under the IGNCA Trust Deed, Trustees have a tenure of 10 years from the date of creation of the Trust. Two thirds of the trustees retire on completion of this ten-year tenure by drawing of lots. Out of this 2/3rds, I/Jrd is filled up by Goveinment of India through nomination. The other I/3rd is filled up from among retiring members nominating their successor,; by a stipulated date and in default Government of India may nominate 1 against these vacancies.
- (d) According to information furnished by IGNCA, the amount of interest earned year-wise from its Corpus Fund and the expenditure arc a - below:

Financial Year		Interest earned	Expend!- t ure
1987-88.	(Rupees ir		i lakhs) 59, 89
1988 89.	·	358. 50	145. 89*
1989-90		398. 10	175. 22
1990-91 (upto 31-7-1990 )		138. 84	121.44

tThe question was actually asked on the floor of the House by Dr G. Vijaya VTohan Reddy.

- (e) and (f) No, Sir, However Government directed a Senior Officer to examine thei various issues connected with the fininacing of the IGNCA project and give \ a Report. The major findings and retom-mendations of the Report *inter alia* are below; —
- ' There should be amendments to the Trust

  Deed to provide for shorter tenure of

  Trustees:
  - The Government should have right to nominate future vacancies against all retiring Trustees;
  - There may be a provision for remov al of Trustees if the Government so desire:
- — There should be provision for the method of dissolution of the Trust;
  - —There should be mandator provision in the Trust Deed laying down that the Annual Report and Audited Accounts of the Trust be placed on the Table of the House oi Parliament;
  - The Trust should return the Corpus grant given by the Government and accept annual recurring grants as in the case of other autonomous organisations;
  - There should be mandatory audit by the Comptroller and Auditor Gene

DR. G. VIJAYA MOHAN REDDY: Sir, to commemorate the memory of a greater leader, Shrimati Indira Gandhi, the Indiira Gandhi Nationl Centre of Arts has bc|en founded. According to the reply of the hon. Minister-, the 'land has not been taken over by the trustees even after having been given so much time. What action does the Government propose to take to sse that the land is immediately taken over and the/construction of the building complex begins?

A SHRI CHIMANBHAI MEHTA: Sir, there are some problems about the fcr-milities for handing over the land by the Urban Development Ministry. That ii being hastened up. We have also requested the National Centre to take up the matter expeditiously

DR. G. VIJAYA MOHAN REDDY: Variou's projects about the library, about the research and publications and about the *gyanapada sampada* have been stipulated. What is the progress of these pro-jeits? We want to know about these projects.

SHRI CHIMANBHAI MEHTA; Sir, still the Centre has not started functioning. Actually, some beginning has taken place. The Member wants to know about the conceptual idea. It. covejrs a wide range of folk-arts, traditional arts and culture and then translation of...

MR. CHAIRMAN: You have not made any start.

SHRI CHIMANBHAI MEHTA: They have not made any start.

MR. CHAIRMAN: Question Hoar ii over.

WRITTEN ANSWERS To QUESTIONS North Eastern HiH University, ShEIojig

- \*262. SHRI G. G. SWELL: Will the PRIME MINISIER be pleased to state;
- (a) the! date on which the North Eastern Hill University in Shillong was established;
- (b) whether the University ha; shifted its administrative section,, library, laboratories and other teaching infrastructures in it's own campus;
- (c) the total amount made available so  $\mathrm{fa_r}$  to the University for the ac quisition and construction of its own campus;
- (d) whether state police and the CBI were ever involved in investigations into the affairs of the University; and
- (e) if so, the nature of the investigations held and the result; thereof?

THE MINISTER OF STATE IN THE MINISTRY OE HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) 19th July, 1973.

(b) According to the information furnished by the University, the following Departments/Sections have shifted to the permanent Campus: